

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3445 of 2020

Uday Singh

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. S. P. Roy, Advocate

For the State : Mr. Prabir Chatterjee, Spl.P.P.

Order No. 02

Dated 14th September, 2020

Heard the learned counsel for the respective sides.

So far as the defects No. 5(e) and 9(i) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioner apprehends his arrest in connection with Dumka (M) P.S. Case No. 99 of 2018 corresponding to G.R. 659 of 2018.

It has been alleged that 93 vehicles were found to be illegally loaded with stone chips and sand. Some of the accused persons managed to free all the vehicles from the custody of the informant.

The petitioner appears to have been implicated on the re-statement of the informant. It further appears that the persons who had given threatening and who were mainly responsible for getting the vehicles released from the custody of the informant, namely, Ram Pravesh Pandey and Vijay Kumar Tiwary have been granted anticipatory bail by this Court in A.B.A. No. 5036 of 2018 and A.B.A. No. 5474 of 2019.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Dumka in connection with Dumka (M) P.S. Case No. 99 of 2018 corresponding to G.R. 659 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)